

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 87081 OF 2016

[Arising out of Order-in-Appeal No: SK/21/MUMBAI-IV/2016 dated 23/05/2016 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone – I.]

Mahindra & Mahindra Limited
3rd Floor, EPU Building, FES, Gate No. 4
Akurli Road, Kandivli (E), Mumbai - 400101

... ***Appellant***

versus

Commissioner of Central Excise
Mumbai – IV
5th Floor, Utpad ShulK Bhuvan, Sector E, Plot C-24
Bandra-Kurla Complex, Bandra € , Mumbai - 400051

...***Respondent***

APPEARANCE:

Shri S Chandrasekharan, Deputy Manager of the appellant

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

HON'BLE DR D M MISRA, MEMBER (JUDICIAL)
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/85926/ 2020

DATE OF HEARING:	25/11/2020
DATE OF DECISION:	25/11/2020

PER: DR. D.M. MISRA

Heard both sides.

2. Appellants have approached Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and after payment of necessary dues, they were issued with SVLDRS certificate which is on record.

3. Appeal disposed off.

(Dictated and Pronounced in open court)

(C J Mathew)
Member (Technical)

(Dr D M Misra)
Member (Judicial)

**/as*